Public Announcement under Regulation 15(1) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

Open Offer for acquisition of upto 15,60,000 (Fifteen Lakhs Sixty Thousand only) equity shares from the Shareholders of Corporate Courier and Cargo Limited (hereinafter referred to as "Target Company" or "CCCL") by RENAUD INFRACONS LLP (hereinafter referred to as "Acquirer") pursuant to and in accordance with Regulations 3(1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011, and subsequent amendments thereof ("Regulations/SEBI (SAST) Regulations").

1. Offer Details

- **Offer Size**: The Acquirer is hereby making a mandatory Open Offer in terms of SEBI (SAST) Regulations, 2011 to the equity shareholders of the Target Company to acquire up to 15,60,000 (Fifteen Lakhs Sixty Thousand only) equity shares ("Offer Size") bearing a face value of Rs. 10/- each representing 26% of the total issued Capital of the Target Company pursuant to Share Purchase Agreement (SPA) dated November 09, 2013.

- **Price/consideration** : An offer price of Rs. 3/- (Rupee Three only) per equity share of Rs. 10/- each of the Target Company (hereinafter referred to as "Offer Price") will be offered to the equity shareholders who tender their shares in the Offer. Assuming full acceptance, the total consideration payable by the Acquirer will be Rs. 46,80,000/- (Forty Six lakhs Eighty thousand only) (hereinafter referred to as "Offer Consideration").

- **Mode of payment (cash/ security)**: The Offer Price will be paid in cash, in accordance with the regulation 9(1) (a) of the SEBI (SAST) Regulations.

- **Type of offer**: This is a Triggered Offer under Regulations 3(1) & 4 of SEBI (SAST) Regulations, 2011 pursuant to signing of the SPA.

2. Transaction which has triggered the open offer obligations (Underlying Transaction)

Details of underlying transaction						
Type of Transaction (direct/ indirect)	Mode of Transaction (Agreement/ Allotment/ market purchase)	Shares/Voting rights acquired/ Proposed to be acquired		Total Consideration for shares /VRs acquired (In Rs.)	Mode of payment (Cash/ securities)	Regulation which has triggered
		Number	% vis a vis total issued capital			
Direct	Share Purchase Agreement	26,51,800	44.20%	79,55,400	Cash	3(1) & 4 of SEBI (SAST) Regulations, 2011

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3. Acquirer

Details	Acquirer
Name of Acquirer	RENAUD INFRACONS LLP
Address	Sadhna Estate Compund, S.V. Road, Jogeshwari (West) Mumbai 400102
Name(s) of persons in control/Partner of Acquirer	1.Ritesh H Patel 2.Amar Parekh 3.Eshaan Dave
Name of the Group, if any, to which the Acquirer belongs to	N.A.
Pre Transaction shareholding • Number • % of total share capital	Nil
Proposed shareholding after the acquisition of shares which triggered the Open Offer	26,51,800 (44.20%)
Any other interest in the Target Company	Nil

4. Details of selling shareholders:

Name	Part of Promoter group (Yes/No)	Details of shares/voting rights held by the selling shareholders			
		Pre Transaction		Post Transaction	
		Number	%*	Number	%*
Suresh Iyer	Yes	1,80,100	3.00	Nil	Nil
Murali S Raman		32,300	0.54		
K S Sriraman		20,500	0.34		
Stanila Sarathy		5,000	0.08		
Multimode Transhipments Pvt Ltd		10,11,500	16.86		
Sudha Iyer		2,16,000	3.60		
R Kalyanaraman		3,86,000	6.43		
Amritha Raghavan		1,09,100	1.82		
Raghavan Sarathy		1,04,700	1.75		
Madhu J. Reddy		1,37,300	2.29		
Usha Reddy		3,05,400	5.09		
Veena Reddy		75,100	1.25		
C Ramadevi		68,800	1.15		
Total		**26,51,800**	**44.20**	**NIL**	**NIL**

**Percentage has been calculated vis-à-vis total issued capital of the Target Company.*

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5. Target Company

- Corporate Courier and Cargo Limited, a company incorporated under the Companies Act, 1956 and having its Registered office at 14/209, Adarsh Nagar, Worli, Mumbai – 400025, Tel No: 022-24370557 Fax No: 022-24226071, Email: corporatecouriermailbox@rediffmail.com and website: www.corporate-couriers.com.

- The shares of the Target Company are listed at Bombay Stock Exchange Limited ("BSE") having scrip code as 526737.

6. Other details

- A Detailed Public Statement ("DPS") specifying the detailed terms and conditions of this Offer will be published as per regulation 14(3) of SEBI (SAST) Regulations, 2011 on or before November 15, 2013.

- The Acquirer hereby undertakes that they are fully aware of and will comply with their obligations under the SEBI (SAST) Regulations and have adequate financial resources to meet the Offer obligations in terms of regulation 25(1) under the SEBI (SAST) Regulations.

- This offer is not conditional upon any minimum level of acceptance in terms of regulation 19(1) of the SEBI (SAST) Regulations and is not a competing bid in terms of regulation 20 of the SEBI (SAST) Regulations.

- The Acquirer accepts the full responsibility for the information contained in this Public Announcement.

Issued by Manager to the offer

intensive

Intensive Fiscal Services Private Limited
914, 9th Floor, Raheja Chambers,
Nariman Point, Mumbai- 400021
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Fax No.:- 022 22870446
E-mail:- rishabh@intensivefiscal.com
Contact Person :- Rishabh Jain/Nikesh Jain
SEBI Registration No.: INM000011112

For and on behalf of the Acquirer

sd/-
(RENAUD INFRACONS LLP)

Place: Mumbai

Date: November 09, 2013

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